

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 4 of 2013 in
Appeal No. 193 of 2011**

Dated : 17th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Dakshin Haryana Bijli Nigam Ltd.

**..... Execution Petitioner
-Appellant(s)**

Versus

DLF Utilities Ltd. & Anr.

..... Respondent(s)

**Counsel for the Execution Petitioner: Mr. Varun Agarwal
Mr. Varun Pathak**

**Counsel for the Respondent(s): Mr. Manu Seshadri
Ms. Deepti Sarn for R.1
Ms. Shikha Ohri for R.2**

ORDER

In view of the fact that the Status Quo has been ordered in the Appeal filed before the Hon'ble Supreme Court as against the Judgment in Appeal No. 193 of 2011, this Execution Petition becomes infructuous.

Accordingly, the Execution Petition is dismissed.

**(V.J. Talwar)
Technical Member
ts/ak**

**(Justice M. Karpaga Vinayagam)
Chairperson**